

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-594(ND)/2019

IN THE MATTER OF:

Mr. R Tarkeshwar Narayan

vs

M/s Horizon Concept Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Order delivered on 24.07.2019

For the Petitioner/Applicant

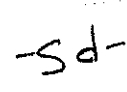
: Mrinali Prasad, Adv.

For the Corporate Debtor

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ORDER

Learned counsel for the petitioner is present. None appears for the corporate debtor. It is brought to the notice of this Tribunal by learned counsel for the petitioner that a stay is in operation as granted by the Hon'ble Supreme Court. Taking into consideration the said stay as represented on behalf of the petitioner the matter is adjourned sine die with an opportunity being given to the petitioner to make a suitable representation upon its disposal and to revive the petition.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)